

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1107(ND)/2018

IN THE MATTER OF:

M/s Top Trade Pvt. Ltd.

vs

M/s Exit 10 Marketing Pvt. Ltd.

...PETITIONER

...RESPONDENT

Section

Under Section 9 IBC, 2016

Order delivered on 25.09.2019

Coram:

Shri. P.S.N. Prasad,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Operational Creditor:

For the RP : Karan Kohli, Adv.

For the Corporate Debtor : PCS Avantika Shukla, Adv.

ORDER

Counsel for the RP is present and he is directed to file the progress report in the matter. For hearing the application made for the approval of the resolution plan post the matter to 18.10.2019 and Practising Company Secretary appear on behalf of the R1, R2 and R3 and sought time for filing Vakalatnama on behalf of the R2 as stated to have been Abroad. Time is granted up to 18.10.2019 for filing Vakalatnama as well as reply in the matter on behalf of the R1, R2 and R3.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**